

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 206 of 2013 &
IAs-286 of 2013 & 313 of 2013

Dated : 25th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Viyat Power Pvt. Ltd.

... Appellant(s)

Versus

**Kerala State Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

IA No. 313 of 2013
(Appl. for Amendment of the Appeal)

We have heard the learned counsel for the Applicant/Appellant.
We entertain a doubt with regard to the maintainability of the Appeal.
Therefore, issue notice to the Respondents for hearing on the question
of maintainability of the Appeal.

Post the matter on **11.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs